

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).5269/2020

(Arising out of impugned final judgment and order dated 18-09-2017 in CRLA No.1718/2005 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MANIK CHAND NIGAM

Respondent(s)

Date : 30-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Sharan Thakur, AAG
 Mr. Sarvesh Singh Baghel, AOR
 Mr. Siddarth Thakur, Adv.
 Ms. Arushi Singh, Adv.

For Respondent(s) Mr. Vinod Prasad, Sr.Adv.
 Mr. Ajay Kumar Srivastava, AOR
 Mr. Rajesh Pandey, Adv.
 Mr. Rajeev Kumar Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the parties.
2. Leave granted.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)